

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD AT 10.30 AM ON 28-08-2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER : MA/312/IB/2018

PETITION NUMBER : CP/616/ (IB)/2017

NAME OF THE PETITIONER(S) : KARTHIGA

NAME OF THE RESPONDENT(S) : AGARWAL COAL CORPORATION PVT LTD & 1

UNDER SECTION : 60

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

C. ASHOKA DATTA

Advocate for CD



JAYANTH VISWANATHAN

PCS
Resolution professional



ORDER

PCS representing the RP present. Counsel for Respondent/Corporate Debtor present. In relation to the disputes raised by the Applicant, the Corporate Debtor hereby undertakes to give Bank Guarantee or keep the amount in an Escrow Account. PCS representing the Applicant prayed for time for making written submissions. At request, time is enlarged finally for hearing submissions. **Put up** along with MA/362/2018 on 04.09.2018.

-sd-

(S VIJAYARAGHAVAN)
Member (Technical)

-sd-

(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)